

**GOVERNMENT OF KARNATAKA**



**KARNATAKA LOKAYUKTA**

NO: UPLOK-1/DE/391/2016/ARE-10

Multi Storied Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560 001,  
Date: 3/5/2017

**RECOMMENDATION**

Sub:- Departmental inquiry against;

- 1) Sri Hanumanthappa, Panchayath Development Officer, Betageri Grama Panchayath, Koppal Taluk and District;
- 2) Sri Omkarmurthy, Junior Engineer, Panchayath Raj Engineering Sub Division, Koppal - Reg.

Ref:- 1) Government Order No. ಗ್ರಾಅಪ 468 ಗ್ರಾಪಂಕಾ 2016,  
Bengaluru, dated 7/9/2016.

2) Nomination order No.UPLOK-1/DE/391/2016,  
Bengaluru, dated 20/9/2016 of Hon'ble  
Upalokayukta-1, State of Karnataka, Bengaluru

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The Government by its Order dated 7/9/2016, initiated the disciplinary proceedings against (1) Sri Hanumanthappa, Panchayath Development Officer, Betageri Grama Panchayath, Koppal Taluk and District and (2) Sri Omkarmurthy, Junior Engineer, Panchayath Raj Engineering Sub Division, Koppal (hereinafter referred to as Delinquent Government Officials 1 and 2 for short as '**DGO-1 and DGO-2 respectively**') and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-1/DE/391/2016 dated 20/9/2016 nominated Additional Registrar of Enquiries-10, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGOs 1 and 2 for the alleged charge of misconduct, said to have been committed by them.

3. The DGO-1 Sri Hanumanthappa and DGO-2 Sri Omkarmurthy were tried for the following charges:-

“That, you DGO-1 Sri Hanumanthappa, Panchayath Development Officer, Betageri Gram Panchayath, Koppal Taluk and District and you DGO-2 – Sri Omkara Murthy, Junior Engineer, Panchayath Raj Engineering Sub Division, Koppal have executed substandard work of construction of compound wall around Government Higher Primary School at Moornal Village, Betageri Village Panchayath sanctioned under Mahatma Gandhi National Rural Employment Guarantee Scheme during the year 2012-13 at an estimated cost of Rs.4.80 Lakhs. You DGOs 1 and 2 have misappropriated the Government funds by not constructing the compound wall as per the estimate and as per the standard and quality prescribed under the said scheme and hurriedly completed the construction work within 15 days though the period fixed to complete the said work was 6 months. Thus you DGOs 1 and 2, being Government/Public Servants have failed to maintain absolute integrity besides devotion to duty and acted in a manner unbecoming of Government servants and thus committed misconduct as enumerated U/R 3(1)(i) to (iii) of Karnataka Civil Service (Conduct) rules, 1966.”

4. The Inquiry Officer (Additional Registrar of Enquiries-10) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has proved the charges as framed against DGOs:- (1) Sri Hanumanthappa, Panchayath Development Officer, Betageri Gram Panchayath, Koppal Taluk and District and

(2) Sri Omkara Murthy, Junior Engineer, Panchayath Raj Engineering Sub Division, Koppal.

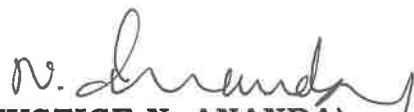
5. On re-consideration of the evidence, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

6. As per the First Oral Statements submitted by DGOs 1 & 2 in another Departmental Inquiry No.UPLOK-1/DE/99/2016/ARE-7, DGO-1 Sri Hanumanthappa is due to retire from service on 31/5/2033 and DGO-2 Sri Omkarmurthy is due to retire from service on 31/5/2032.

7. Having regard to the nature of charges proved against DGO-1 Sri Hanumanthappa and DGO-2 Sri Omkarmurthy, it is hereby recommended to the Government to impose penalty of withholding 4 annual increments payable to DGO-1 Sri Hanumanthappa and DGO-2 Sri Omkarmurthy, with cumulative effect. This recommendation of imposing penalty proposed is independent of the penalty recommended in Departmental Inquiry No.UPLOK-1/DE/99/2016/ARE-7 dated 24/4/2017.

8. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
(JUSTICE N. ANANDA)  
Upalokayukta-1, 3/8  
State of Karnataka,  
Bengaluru

